

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF EXPENDITURE

**LOK SABHA**  
**UNSTARRED QUESTION No. 445**

TO BE ANSWERED ON MONDAY, FEBRUARY 02, 2026/MAGHA 13, 1947 (Saka)

**Scheme for Special Assistance to States for Capital Expenditure**

- 445. Shri Lumbaram Choudhary:**  
**Shri Jagdambika Pal:**  
**Shri Lavu Sri Krishna Devarayalu:**  
**Shri Dineshbhai Makwana:**  
**Dr. Hemant Vishnu Savara:**  
**Shri Balabhadra Majhi:**  
**Shri Dilip Saikia:**  
**Shri Tejasvi Surya:**  
**Shri Bibhu Prasad Tarai:**  
**Shri Pradeep Kumar Singh:**  
**Shri Bidyut Baran Mahato:**  
**Shri Manish Jaiswal:**  
**Shri Suresh Kumar Kashyap:**  
**Shri Alok Sharma:**  
**Shri Jugal Kishore:**  
**Shri Bhartruhari Mahtab:**  
**Shri Khagen Murmu:**

Will the Minister of **FINANCE** be pleased to state:

- a) The details of the objectives, key components and total allocation made under the Special Assistance to States for Capital Expenditure Scheme during the last three financial years including 2025-26, State-wise, particularly Madhya Pradesh, Jammu and Kashmir, Maharashtra, Odisha especially Nabarangpur Lok Sabha Parliamentary Constituency;
- b) The amount of funds released to various States and Union Territories across the country and the utilisation of these funds for capital projects, sector-wise and State-wise, particularly Madhya Pradesh, Jammu and Kashmir, Maharashtra, Odisha and including those undertaken in Nabarangpur Lok Sabha Constituency;
- c) The manner in which the said Scheme incentivised States including Jammu and Kashmir, Odisha to implement reforms, increase capital expenditure and encourage private investment; and

- d) Whether the Government has conducted any impact assessment of the said Scheme and whether such assessment includes analysis for Odisha and the Nabarangpur Lok Sabha Parliamentary Constituency, if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE FOR FINANCE  
(SHRI PANKAJ CHAUDHARY)**

(a) & (b): The objective of the scheme for Special Assistance to States for Capital Investment (SASCI) is to assist the States/UT Administrations in boosting capital expenditure and to promote reforms in key areas. Key components of the scheme during 2023-24, 2024-25, and 2025-26 are enclosed as Annexure I.

Total allocation of Rs 1,30,000 crores, Rs. 1,50,000 crores, and Rs. 1,50,000 crores has been made under SASCI in 2023-24, 2024-25, and 2025-26 respectively. State/UT wise amount released during 2023-24, 2024-25, and 2025-26 is enclosed as Annexure II. The State Governments have been given full freedom to select capital projects to be taken up in their respective parliamentary constituencies. As per information provided by State Government of Odisha, the State Government has allocated an amount of Rs. 125.81 crores, Rs. 175.69 crores, and Rs. 179.14 crores to Nabarangpur Lok Sabha Parliamentary Constituency under SASCI in 2023-24, 2024-25, and 2025-26 respectively.

The State Governments/UT Administrations have been provided time till 31<sup>st</sup> March, 2026 to utilize these funds.

(c) Under parts V to X of SASCI 2025-26, incentive is provided to States/ Union Territories (UTs) for carrying out reforms in various sectors such as Mining, Road Safety, Land reforms, Financial Management, and Urban planning. Funds under these parts are released based on completion of prescribed reforms by the States Governments/UT Administrations as per scheme guidelines, thereby encouraging the State Governments/ UT Administrations to undertake reforms. Under Part IV of the scheme, funds are released based on growth in Capital Expenditure achieved by the State/UT using its own resources, thereby encouraging States/UTs to increase capital expenditure. The States are free to encourage private investment in capital projects in addition to assistance received under SASCI.

(d) No impact assessment of the scheme has been carried out so far.

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**Annexure referred to in reply of part (a) & (b) of Lok Sabha Unstarred Question No. 445 to be answered in Lok Sabha on February 02, 2026.**

**Annexure I**

**Key components of Special Assistance to States for Capital Investment (SASCI)**

**SASCI 2025-26**

- Part-I: Untied
- Part II – Release of Balance Approved Amounts under continued parts of the scheme for 2023-24 and 2024-25
- Part III: States/UTs share of Centrally Sponsored Schemes
- Part IV: Incentive for achieving Target fixed for Capital Expenditure for 2025-26
- Part V: Mining Sector reforms
- Part VI-A: Scrapping of Old Vehicles
- Part VI-B: Implementation of Electronic Enforcement of Road Safety
- Part VII-A: Modernization and Digitization of Rural Land
- Part VII-B: Digital Public Infrastructure for Agriculture
- Part VIII: Incentive for Land Related Reforms in Urban Areas
- Part IX: Incentive for Efficiency in Financial Management
- Part X-A: Urban Planning Reforms
- Part X-B: Compliance reduction and deregulation of Ease of Doing Business

**SASCI 2024-25**

- Part I: Untied
- Part II: Release of Balance Approved Amounts under Part V, Part VI, and Part VII of the scheme for 2023-24
- Part III: Development of Iconic Tourism Centres to Global Scale
- Part-IV: Scrapping of Old Vehicles
- Part-V: Industrial Growth
- Part-VI: Development of National Capital Region
- Part-VII-A: Rural Land Records
- Part-VII-B: Farmer Registry
- Part-VIII: Urban Land Records
- Part-IX: State's Share of CSS
- Part-X: Working Women Hostel
- Part-XI: SNA SPARSH
- Part-XII: Growth in CAPEX
- Part-XIII: Urban reforms

**SASCI 2023-24**

- i. Part-I: Untied
- ii. Part II: Scrapping of Old Vehicle
- iii. Part-III: Urban Planning Reforms
- iv. Part-IV: Financing Reforms in Urban Local Bodies
- v. Part V: Housing for Police Personnel
- vi. Part VI: Construction of Unity Malls
- vii. Part VII: Children and Adolescent Libraries and Digital Infrastructure
- viii. Part VIII: Incentive for Just in Time release of CSS funds

Annexure referred to in reply of part (a) & (b) of Lok Sabha Unstarred Question No. 445 to be answered in Lok Sabha on February 02, 2026.

**Annexure II**

State/UT wise amount released in FY 2023-24, 2024-25 and 2025-26				
Sl. No.	States/UTs	2023-24	2024-25	2025-26
		Amount Released	Amount Released	Amount Released (up to 27.01.2026)
1	Andhra Pradesh	4,090.81	7,901.56	6,372.40
2	Arunachal Pradesh	2,363.42	2,470.96	651.78
3	Assam	5,804.43	7,427.50	6,816.24
4	Bihar	8,814.80	14,791.32	6,289.40
5	Chhattisgarh	3,365.25	6,103.57	6,339.57
6	Goa	695.2	1,266.54	1,279.09
7	Gujarat	4,254.32	5,958.26	4,209.90
8	Haryana	1,702.05	1,458.56	542.83
9	Himachal Pradesh	1,515.97	2,381.37	2,427.70
10	Jharkhand	4,580.61	2,718.32	780.79
11	Karnataka	3,879.24	5,296.12	2,613.32
12	Kerala	-	2,715.67	1,506.62
13	Madhya Pradesh	12,636.21	12,424.92	11,547.94
14	Maharashtra	5,376.31	8,063.08	4,922.80
15	Manipur	542.7	1,436.82	379.75
16	Meghalaya	1,293.06	2,369.63	1,329.85
17	Mizoram	743.28	1,361.09	341.48
18	Nagaland	973.2	1,599.73	932.81
19	Odisha	3,532.14	6,943.55	2,977.60
20	Punjab	-	2,269.31	2,569.11
21	Rajasthan	8,513.42	9,139.21	7,006.17
22	Sikkim	797.85	1,742.14	704.71
23	Tamil Nadu	5,326.42	7,345.86	5,684.65
24	Telangana	1,948.34	2,727.24	1,753.43
25	Tripura	662.92	1,586.68	1,291.05
26	Uttar Pradesh	19,215.08	17,223.82	12,466.83
27	Uttarakhand	1,911.71	2,455.84	1,806.50
28	West Bengal	5,015.58	10,305.06	5,465.90
29	Delhi	-	-	542.03
30	Jammu & Kashmir	-	-	1,641.53
31	Puducherry	-	-	180.89
<b>Total</b>		<b>1,09,554.30</b>	<b>1,49,483.73</b>	<b>1,03,374.63</b>